

Besides deployment of forces is being adequately augmented, regular checking is done by Naka parties at strategic points to thwart such incidents.

Proposal to rename Delhi

2619. SHRI VIJAY GOEL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has received any proposal to rename the capital city of Delhi to Dilli;
- (b) if so, the details thereof; and
- (c) whether Government is contemplating to take any action in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) The Department of Urban Development, Government of NCT of Delhi has informed that no such proposal is under consideration.

- (b) and (c) Do not arise in view of (a) above.

Protection to land and property of UT of Jammu and Kashmir

2620. SHRI NAZIR AHMED LAWAY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is proposing to bring any legislation on lines of Article 371 for securing protection to the land and property for the Union Territory of Jammu and Kashmir;
- (b) if so, by when and the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) No, Sir.

- (b) Question does not arise.

(c) As per the Jammu and Kashmir Reorganisation Act, 2019, the Central Government has powers to adapt existing laws only. The powers to make laws under the State List and Concurrent List that relate to land and property are vested with the Legislative Assembly of the Union Territory of Jammu and Kashmir.